

OFFICIAL MEMORANDUM OF THE PRINCIPAL DISTRICT COURT,
MADURAI

A.No. 151 /2020

Dated: 4.8.2020

Sub: Covid 19- Nation wide lock down – further instructions issued with regard to bail/anticipatory bail orders – regarding.

In all the bail/anticipatory bail applications, order has been passed to execute sureties within a period of 6 weeks from the date of order. The learned counsel for the petitioners have represented that due to complete lock down, they are not in a position to execute sureties before the concerned court and sought further time for execution of sureties and therefore, in all the Bail/anticipatory bail, further time is extened till 7.9.2020, for execution of sureties.

Sd/- A. Nazeema Banu
Principal District and Sessions Judge,
Madurai.